

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 414
355/252/ND/2020

IN THE MATTER OF:

M/s. GDS Valuetech Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 04.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

**:Mr. Pranab Prakash, Advocate on
behalf of Mani Bhushan Sinha,
Advocate.**

For the ROC

:Ms. Mitika, AROC.

For the Income Tax Department

:

ORDER

Heard the submissions made by the counsel for the petitioners. AROC is present and prayed for time. No one is present on behalf of the Income Tax Department. Senior Advocate Ms. Luxmi Gurung, is directed to liaison with the Income Tax Department and assist the Tribunal in this matter and also take steps for filing early report on behalf of the Income Tax Department. Post the matter to 4th January, 2021.

-Sd-

**(V.K. Subburaj)
Member (T)**

-Sd-

**(P.S.N. Prasad)
Member (J)**

(Annu)